

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 474 OF 2016 IN
DFR NO. 2488 OF 2016**

Dated : 17th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Changodar Chamber of Commerce & Industries Appellant(s)
Vs.
Gujarat Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Apoorva Misra
Mr. Janmali M.

Counsel for the Respondent(s) : Ms. Poorva Saighal
Mr. Shubham Arya for R-2

ORDER

**IA NO. 474 OF 2016
*(Appl. for condonation of delay)***

There is 65 days delay in filing this appeal. In this application, the applicant/appellant prays that the delay be condoned.

All the respondents have been served and affidavit of service is filed. Mr. Shubam Arya appears for Respondent No.2. Though served nobody appears on behalf of Respondent No.1.

We have heard learned counsel for the appellant and learned counsel for Respondent No.2.

Having perused the explanation offered by the appellant and having heard learned counsel for Respondent No.2, we are of the opinion that the explanation is acceptable and delay deserves to be condoned. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **26.10.2016.**

(I.J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson